

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/MP/2013

Sub: Petition for non-compliance of Regulations 6.4.6, 6.4.9 and 2.3.15 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010, Central Electricity Regulatory Commission (Unscheduled Interchange charges and related matters) (Second Amendment) Regulations, 2012 endangering the secured grid operation in Southern Region by consistent under-injection of Power by Meenakshi Energy Private Limited.

Date of Hearing : 24.10.2013

Coram : Shri Gireesh.B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A. K. Singhal, Member

Petitioner : Southern Regional Load Despatch Centre, Bangalore

Respondents : Meenakshi Energy Private Limited, Hyderabad
Meenakshi Energy Private Limited, Nellore
SLDC, APTRANSCO, Hyderabad

Parties present : Shri P.R.Raghuram, SRLDC
Shri V.Suresh, SRLDC
Ms Jyoti Prasad, NLDC

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed for seeking direction to the respondent, Meenakshi Energy Private Limited (MEPL) to maintain the injection of power strictly as per schedule in line with the provisions of Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and Central Electricity Regulatory Commission (Unscheduled Interchange Charges and related matters) Regulations, 2012 (UI Regulations).

2. The representative of the petitioner further submitted as under:

(a) The MEPL has been deviating from the schedule through consistent under-injection beyond the limits specified in UI Regulations;

(b) On 21.2.2013, MEPL was issued necessary direction to reduce under injection and maintain the generation as per the schedule. However, the response of MEPL was not satisfactory. Subsequently, the matter was taken up with senior level of MEPL through on line message for strict compliance of grid discipline.

(c) Despite these actions, the under-injection practices of MEPL continued. The matter was reported to Member-Secretary, SRPC under Regulation 1.5 of Grid Code to sort out the issue. In this regard, Member-Secretary, SRPC had called special meetings on 18.3.2013, 18.7.2013 and 16.9.2013. In the said meetings, MEPL expressed technical difficulties in proper assessment of generation level due to coal quality and machine performance. However, MEPL assured that it would comply with the provisions of Grid Code and UI Regulations. However, there is no improvement in the scheduling by MEPL.

(d) As per Regulation 6.4.19 of the Grid Code, ISGS is required to demonstrate the declared capability of its generating station as and when asked by the RLDC. However, it does not make any regulatory provision for demonstration of declared capacity for an IPP.

3. After hearing the representative of the petitioner, the Commission directed to admit the petition.

4. The Commission directed the petitioner to serve copy of the petition to the respondents immediately, if not already served, who may file their responses by 8.11.2013, with an advance copy to the petitioner. The petitioner may file its rejoinder, if any, on or before 22.11.2013.

5. The petition shall be listed for hearing on 28.11.2013.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Legal)**